

श्री शिवचन्द्र झा (मधुबनी): बरौनी में जो आग लगी है 11 नवम्बर को, उसके बारे में जो स्टेटमेंट रक्खा गया है उसके मुताल्लिक मैं कुछ कहना चाहता हूँ। पहले श्रीलिमये ने यहाँ इसका उठाया था। अब मंत्री महोदय ने स्टेटमेंट दे दिया है। इस तरह से हम लोगों को सवाल करने का मौका नहीं मिलता है। हम उनको क्रास एग्जामिन नहीं कर सकते। आप को जो काल अटेंशन नोटिस इसके लिये दी गई थी आप उसको मंजूर कर लेते और उम के बाद मंत्री महोदय स्टेटमेंट देते तो हम उन से सवाल कर लेते। अब जब भी मंत्री महोदय कोई स्टेटमेंट दें तब आप मेम्बरों को सवाल करने का मौका दें। आज जो स्टेटमेंट हो रहा है उसके बारे में आप हम को सवाल करने से महरूम क्यों करते हैं? जब सदन किसी चीज के बारे में काल अटेंशन नोटिस देता है तब आप पहले उसको मंजूर कर लिया करें उस के बाद मंत्री महोदय को बयान देने की इजाजत दी जाये।

श्री रामाबतार शास्त्री (पटना): यह सही चीज है। इस मामले पर जिन लोगों ने काल अटेंशन नोटिस दिया था बेहतर था कि उनको पहले बहस करने का मौका दिया जाता उसके बाद मंत्री महोदय स्टेटमेंट देते। ऐसा न होने से बहुत सी बातों का पता नहीं लग पायेगा।

अध्यक्ष महोदय: अब तो यह अजेंडा पेपर पर आ चुका है।

श्री रामाबतार शास्त्री: इसके बारे में जो काल अटेंशन नोटिस दी गई है, आप पहले उन को मान लें तब फिर मंत्री स्टेटमेंट दें।

WEST BENGAL (PREVENTION OF VIOLENT (ACTIVITIES) ACT.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH

(SHRI K. C. PANT) : I beg to lay on the Table a copy of the West Bengal (Prevention of Violent Activities) Act, 1970 (President's Act No. 19 of 1970) published in Gazette of India dated the 22nd November, 1970, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970. [Placed in Library. See No. LT-4349/70].

12.52 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Air Corporations (Amendment) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1970.”

AIR CORPORATIONS (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Air Corporations (Amendment) Bill, 1970, as passed by Rajya Sabha.

12.53 hrs.

ADVOCATES (SECOND AMENDMENT) BILL

AS PASSED BY RAJYASABHA

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : Sir, I beg to move for leave to withdraw the Bill further to amend the Advocates Act,

[Shri Jaganath Rao]

1961, which was passed by Rajya Sabha on the 16th December, 1968 and laid on the Table of Lok Sabha on the 18th February, 1969.

The other day the House on my motion agreed to go to Rajya Sabha and obtain the concurrence of that House for withdrawal of the Bill. This concurrence has been given. Therefore, I have come forward to make this motion under Rule 110, second proviso.

श्री शिवचन्द्र झा (मधुवनी) : अध्यक्ष महोदय, मेरा प्वाइंट आफ ऑर्डर है। नियम 110 में है कि यह हाउस की रिकमेंडेशन मानेंगे :

After the motion is adopted by the House and concurred in by the Council, the member in charge shall move for leave to withdraw the Bill.

जहां विधेयक शुरू हुआ है उसकी कांकरेंस मिलने के बाद तब यहां पर लायेंगे। उन्होंने कहा कि कांकरेंस ले लिया है। दूसरा नियम यह है कि:

When a Bill pending in Lok Sabha is sought to be withdrawn by Government, a statement containing the reasons for which the Bill is being withdrawn shall be circulated to Members by the Ministry concerned sufficiently in advance of the date on which the motion for withdrawal is sought to be made.

उन्होंने वजह नहीं बतलाई कि क्यों विधेयक करते हैं। उन वजहों को उनको सर्कुलेट करना चाहिये सफिशिएंटली इन एडवॉन्स। तब उन को सदन में आ कर इजाजत लेनी चाहिये बिल को विधेयक करने की। आप आर्डर पेपर को देखिये। आइटम नं० 5 का जो बिल है वह 16 दिसम्बर, 1968 को पास हुआ था राज्य सभा में। पिछले साल यानी 1969 में यह लोक सभा में कंसिडरेशन के लिये आया था लिस्ट पर। उसके मुताल्लिक मैंने भी कहा था। अगर

मंत्री महोदय की राय यह है कि राज्य सभा ने कांकरेंस दे दी है तो राज्य सभा की कांकरेंस और उसकी वजह काफी पहले मय मेम्बरों को सर्कुलेट करना चाहिये। चूँकि उन्होंने वजहें नहीं बतलाई हैं, इसलिये वह आज लीव न लें। सारी वजहें बतला कर दो चार दिन बाद यहां पर लीव लेने के लिये आये ताकि पार्लियामेंट को भी उस पर विचार करने का मौका मिले। तभी यह बिल को विधेयक कर सकते हैं। चूँकि वह नियम के खिलाफ काम कर रहे हैं इसलिये मैं इसका विरोध करता हूँ।

SHRI JAGANATH RAO : May I submit that in the last session, I moved the Motion for withdrawal? A statement was circulated to hon. Members. We have given there the reasons for the withdrawal. That was done by me already. Then the House gave me the direction to move Rajya Sabha for concurrence and now I am only following the second proviso of rule 110. Rajya Sabha having given the concurrence I now come to this House for giving permission for withdrawal. All these formalities have been gone through during the last session.

SHRI BAL RAJ MADHOK (South Delhi) : I want to submit one thing. When a Resolution comes up before the House or when a matter goes before the Select Committee, much time is spent and much money is spent; you should not bring it in a slipshod way without giving due thought to the subject under consideration and I would only wish that such a thing should be avoided in future.

श्री शिवचन्द्र झा : उन्होंने मामले को साफ नहीं किया। उन्होंने हम लोगों को सफिशिएंट टाइम नहीं दिया। यह बिल राज्य सभा में 16 दिसम्बर, 1968 को पास हुआ और यहां आया। इसके विधेयक के लिये जब उन्होंने रिकमेंड किया तब कांकरेंस और उसकी सारी वजहें बतलानी चाहिये। चूँकि अब बहुत कम समय है, इस लिये यह बिल का विधेयक नियम के मुनाबिक नहीं आ रहा है।

दूसरी बात यह है कि चूँकि यह विधेयक विधेयक किया जा रहा है इस में यह मालूम पड़ता है कि सरकार का दिमाग साफ नहीं है कि कौन सा कानून सरकार को बनाना है और कौन सा नहीं बनाना है ।

अध्यक्ष महोदय : इस को मंत्री महोदय हाउस में ला चुके हैं । आप बहुत फार फेचड चीज में चले गये हैं । इस में मारी बातें पूरी हो चुकी हैं ।

The question is :

“That leave be granted to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by Rajya Sabha on the 16th December, 1968 and laid on the Table of Lok Sabha on the 18th February, 1969.”

The motion was adopted.

SHRI JAGANATH RAO : Sir, I withdraw the Bill. (*Interruption*)

MR. SPEAKER : The Bill is withdrawn (*Interruption*) A number of things come up during the Committee stages. It is not a bad practice. If they had withdrawn, they had shown good grace. But, in future, when Government bring forward a Bill, rather than that these things should come up later on.....

13 hrs.

SHRI JAGANATH RAO : May I explain the position? I had explained on the last occasion why I had to withdraw the Bill. The Rajya Sabha had passed the Bill and when it came to Lok Sabha, the Members of the Lok Sabha wanted a Select Committee, and accordingly, a Select Committee was constituted by this House, and the course of the Select Committee's deliberations, some new amendments were suggested not only by the Members of the Select Committee but also by several Bar Associations, but those amendments and suggestions could not come within the ambit of the Bill, and, therefore, the then Law Minister had agreed to withdraw the Bill.

13.01 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL—contd.

MR. SPEAKER : The House will not take up further consideration of the following motion moved by Shri K. Hanumanthaiya on the 17th November, 1970, namely :—

“That the Bill to provide for the inclusion in and the exclusion from the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and redelimitation are necessitated by such inclusion or exclusion and for matters connected therewith, as reported by the Joint Committee, be taken into consideration.”

Shri Molahu Prasad was on his legs last time. He may continue his speech now. The hon. Members is not here. I shall call him after lunch.

13.02 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Five Minutes past Fourteen of the Clock.

SHRI VASUDEVAN NAIR *in the Chair.*)

SHRI INDRAJIT GUPTA (Alipore) ; May I have your permission to mention two very important matters, to draw your attention to them, so that you can decide how these can be discussed ?

MR. CHAIRMAN : If I gave permission to you, I have to give permission to others also.

SHRI INDRAJIT GUPTA : I am not making a speech. I just want to mention two things. They are known to you, they have appeared in the press. Once is the resumption of United States bombing of North Vietnam which is precipitating a